

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday, 15th day of October Two Thousand And Twenty

PRESENT:
THE HON'BLE SHRI T. JACOB, MEMBER(A)

O.A.310/376/2020

Smt. Kanchana,
Widow of late M. Subramani,
No. A17, Nallana Street,
Gudiyanakuppam,
Somanayakanpatti,
Jolarpettai Post,
Tirupattur TK & Dist.-635851.

.....Applicant

(By Advocate: M/s. Ratio Legis)

Vs.

1. Union of India Rep.by
The General Manager,
Southern Railway,
Park Town,
Chennai-600 003;
2. The Asst. Personnel Officer, Settlement
Chennai Division,
Southern Railway,
NGO Annexe, Park Town,
Chennai-600 003.

...Respondents.

(By Advocate: Mr. P. Srinivasan)

ORDER

(Pronounced by Hon'ble Mr. T. Jacob, Member(A))

This OA is filed by the applicant seeking the following reliefs:-

“to call for the latest representation dated 25.11.2019 and the documents attached therewith in connection with her husband's service records and further to direct the respondent to sanction family pension effective from 10.03.2000 and settlement dues arising as a result of her husband's railway service commencing from 01.10.1982 and continued till 09.03.2000 with all the attendant benefits with 18% interest and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice.”

2. Heard Learned counsel for the applicant and Learned Standing Counsel, who took notice for the respondents and have gone through the OA and all the documents.

3. Learned counsel for the applicant during the course of hearing submits that representation of the applicant dated 25.11.2019, attached as Annexure A/5 to the OA, is still pending before authorities for consideration. He further

submits that applicant would be satisfied if the authorities are directed to consider and dispose of the said representation within a time frame by passing a reasoned and speaking order.

4. Learned counsel for the respondents has no objection to the above prayer.

5. Considering the limited submission, the OA is disposed of at admission stage without going into the merits of the case by directing the respondents to consider and dispose of the pending representation of the applicant dated 25.11.2019, attached as Annexure A/5 to the OA, by passing a reasoned and speaking order as per rules and regulations within a period of three months from the date of receipt of copy of the order.

(T. Jacob)
MEMBER(A)

15.10.2020

Asvs